

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to re-lay on the Table a copy each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) The Shipping Development Fund Committee (General) Rules, 1960 published in Notification No. G.S.R. 938 dated the 13th August, 1960. [Placed in Library, See No. LT-2318/61].
- (ii) The shipping Development Fund Committee (General) Amendment Rules, 1960 published in Notification No. G.S.R. 1267 dated the 29th October, 1960. [Placed in Library, See No. LT-2499/61].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Madhya Pradesh) Second Price Control (Fifth Amendment) Order, 1961 published in Notification No. G.S.R. 662 dated the 4th May, 1961.
- (ii) The Rice (Punjab) Second Price Control (Fifth Amendment) Order, 1961, published in Notification No. G.S.R. 663 dated the 4th May, 1961.
- (iii) The Rice (Southern Zone) Movement Control Amendment Order, 1961 published in Notification No. G.S.R. 683 dated the 16th May, 1961.
- (iv) Notification No. G.S.R. 730 dated the 28th May, 1961 rescinding—

- (a) The Maharashtra and Gujarat Roller Flour Mills (Regulation of use of Wheat) Order, 1959.
- (b) The Uttar Pradesh Roller Mills (Regulation of Use of Wheat) Order, 1959.
- (c) The Madhya Pradesh Roller Mills (Regulation of Use of Wheat) Order, 1961.
- (v) The Wheat Roller Flour Mills (Licensing and Control) (Third Amendment) Order, 1961 published in Notification No. G.S.R. 746 dated the 3rd June, 1961.
- (vi) Notification No. G.S.R. 747 dated the 3rd June, 1961 rescinding the Andhra Pradesh Rice (Information, Inspection and Seizure) Order, 1958.
- (vii) The Rice (Punjab) Second Price Control (Sixth Amendment) Order, 1961 published in Notification No. G.S.R. 760 dated the 1st June, 1961.
- (viii) The Rice (Madhya Pradesh) Second Price Control (Sixth Amendment) Order, 1961 published in Notification No. G.S.R. 761 dated the 1st June, 1961.
- (ix) The Wheat Roller Flour Mills (Licensing and Control) Fourth Amendment Order, 1961 published in Notification No. G.S.R. 784 dated the 7th June, 1961.
- (x) The Rice (Madhya Pradesh) Second Price Control (Seventh Amendment) Order, 1961 published in Notification No. G.S.R. 785 dated the 9th June, 1961.
- (xi) The Rice (Punjab) Second Price Control (Seventh Amendment) Order, 1961 published in Notification No.

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G.S.R. 786 dated the 9th June, 1961.

(xii) Notification No. G.S.R. 787 dated the 12th June, 1961 rescinding the Calcutta Rice (Movement Control) Order, 1959.

(xiii) The Delhi Roller Flour Mills (Wheat Products) Second Price Control (Amendment) Order, 1961 published in Notification No. G.S.R. 889 dated the 8th July, 1961.

(xiv) The Bombay Rice (Export Control) Amendment Order, 1961, published in Notification No. G.S.R. 914 dated the 15th July, 1961.

(xv) The Rice (Southern Zone) Movement Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 915 dated the 15th July, 1961.

(xvi) The Bihar Foodgrains (Movement Control) Third Amendment Order, 1961, published in Notification No. G.S.R. 916 dated the 15th July, 1961.

(xvii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 917 dated the 15th July, 1961.

(xviii) The Uttar Pradesh Foodgrains (Movement Control) Amendment Order, 1961 published in Notification No. G.S.R. 918 dated the 15th July, 1961.

(xix) The Rice (Northern Zone) Movement Control Amendment Order, 1961 published in Notification No. G.S.R. 918 dated the 15th July, 1961.

(xx) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1961 published in Notification No. G.S.R. 920 dated the 15th July, 1961.

(xxi) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1961 published in Notification No. G.S.R. 921 dated the 15th July, 1961.

(xxii) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1961 published in Notification No. G.S.R. 922 dated the 15th July, 1961.

(xxiii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Third Amendment Order, 1961 published in Notification No. G.S.R. 923 dated the 15th July, 1961.

(xxiv) The Rice (Eastern Zone) Movement Control (Amendment) Order, 1961 published in Notification No. G.S.R. 924 dated the 15th July, 1961.

(xxv) The Rajasthan (Rice Import Restriction) Amendment Order, 1961 published in Notification No. G.S.R. 925 dated the 15th July, 1961.

(xxvi) The Rice (Madhya Pradesh) Second Price Control (Eighth Amendment) Order, 1961 published in Notification No. G.S.R. 932 dated the 15th July, 1961.

(xxvii) The Rice (Punjab) Second Price Control (Eighth Amendment) Order, 1961 published in Notification No. G.S.R. 933 dated the 15th July, 1961.

(xxviii) Notification No. G.S.R. 934 dated the 17th July, 1961.

(xxix) Notification No. G.S.R. 1011 dated the 5th August, 1961 containing corrigendum to the Foodgrains Movements (Conversion to Metric Weights) Order, 1961. [Placed in Library, See LT-3078/61].